

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 3 FEB 1994

APPLICATION NO(s) 804 of 1993

APPLICANTS: S.Eraiah v/s RESPONDENTS:Secretary,M/o. Information and Broadcasting,New Delhi and Others.

T.O.

1. Smt.Sumangala A.Swamy,
Advocate, No.6/1, Jayamangala,
First Main, 6th Cross,
Prashanthanagar, Bangalore-79.
2. Station Engineer,
All India Radio,
Hassan, Karnataka.
3. Sri.M.VasudevaRao,
C.G.S.C., High Court Bldg,
Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 24-01-1994.

Issued on
3/2/94

ofc

Re Santhosh
for DEPUTY REGISTRAR 3/2
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

APPLICATION NO. 804/1993

MONDAY THE TWENTY FOURTH DAY OF JANUARY, 1994

Present: Shri. V.Ramakrishnan, Member (A)

Shri A.N.Vujjanaradhya, Member (J)

S.Eraiah,
S/o Sawalaiah, major,
Safaiwala,
Lakkur Grama,
Totanahalli Post,
Holenarasipura,
Hassan District.Applicant

By Advocate Smt. Sumangala A. Swamy

Versus

1. Union of India
by its Secretariat to Ministry
of Broadcasting: All India Radio,
Samachar Bhavan, New Delhi.

2. Station Engineer,
A.I.R. Hassan.

3. Radhakrishna,
S/o Venkataramana Shetty,
Gunde Garden, Koppal,
Hassan Taluk, Hassan District.

Manjunath,
S/o Kala Shetty,
Resident of Holenarasipuram,
District Hassan

....Respondents.

By Advocate Shri M.Vasudeva Rao C.G.S.C. for R1 and R2

ORDER

Shri V.Ramakrishnan, Member (A)

The applicant herein is a Safaiwala, who has sought a direction that he should be promoted as a peon. Apart from the official respondents, namely the Union of India, Station Engineer, A.I.R., Hassan, he has also impleaded two others, who have been appointed as peons.

2. We have heard the learned counsel for the applicant Smt. Sumangala A.Swamy and also Shri M.Vasudeva Rao, the learned standing counsel. We have also perused the relevant recruitment rules. For the post of peon, we find that the method of recruitment is 75% by direct recruitment and 25% by transfer of peons from other stations. As the applicant is a Safaiwala, he is not entitled to be considered for promotion to the post of peon in terms of the recruitment rules. There is, therefore, no substance in the prayer which has been urged before us and as such this application fails ^{as it} and is devoid of merits and is dismissed.

3. Smt. Sumangala A.Swamy requests that the applicant may be considered for promotion as Head Saraiwala. We notice that in terms of Schedule 16 of recruitment rules of AIR, the post of Head Saraiwala has to be filled up by promotion of Saraiwala with three years of

regular service in that grade. As the line of promotion for the applicant is the Head Saraiwala, we direct the department to consider the case of the applicant for the post of Head Saraiwala as and when he is eligible for the post, keeping in view his seniority and other relevant factors such as availability of posts etc. The case is finally disposed of with the above observation with no order as to cost.

Sd-

U 24/11/48
(A. N. VUJJANARADHYA)
MEMBER (J)

Sd-

U 24/11/48
(V. RAMAKRISHNAN)
MEMBER (A)



TRUE COPY

S. Bhawar 3/2
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE